

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5369  
ANSWERED ON:06.09.2011  
STATE HUMAN RIGHTS COMMISSIONS  
Bavalia Shri Kuvarjibhai Mohanbhai

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether Human Rights Commissions have been constituted in all the States;
- (b) if so, the details thereof, and if not, the reasons therefor, State-wise; and
- (c) the measures taken by the Union Government to ensure that Human Rights Commissions are constituted in all the States and for proper accountability of the States in matters of human rights violation alongwith the steps taken to strengthen the said Commissions?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): Due to persistent efforts of Government of India and National Human Rights Commission (NHRC), as on date, the following 20 States have set up State Human Rights Commissions (SHRCs) :-

(1) Assam, (2) Andhra Pradesh, (3) Bihar, (4) Chhattisgarh, (5) Gujarat (6) Himachal Pradesh, (7) Karnataka, (8) Kerala, (9) Jammu & Kashmir, (10) Madhya Pradesh, (11) Maharashtra, (12) Manipur, (13) Orissa, (14) Punjab, (15) Rajasthan, (16) Tamil Nadu, (17) Uttar Pradesh, (18) West Bengal, (19) Sikkim and (20) Jharkhand.

(c): The Government of India and National Human Rights Commission are keen that every State sets up a State Human Rights Commission (SHRC). The Government and NHRC have been recommending to all those States which have not yet constituted their State Commission to do so at the earliest. Further, the NHRC has taken the initiative to hold inter-action with the SHRCs to explore and further strengthen areas of cooperation and partnership. The existence and functioning of State Human Rights Commission in the States goes a long way in the better protection of Human Rights.